(b) if so, whit steps Government have taken *to* encourage such investments in our country?

THE MINISTER OF INDUSTRIAL DEVELOPME> T, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) Yes St. The Government have seen the press report.

(b) A numbe of facilities and incentives are alrea vailable to foreign investors incluin; those from West Germany, with 1 the broad framework of the Governi i ent's policy on foreign investment am collaboration. Such facilities incl de non-discrimination against foreign capital once it is admitted into the country, freedom of remittance of profi i j and dividends, avoidance of doubl tiixation of income and various relief: and exemptions to foreign companies and investors in the matter of taxation of dividends, royalty and knowhow fees, income-fax exemption to technicians etc. With the constitution of tie Foreign Investment Board and the publication of Government's guide ncs» applications for foreign inves -nent/collaboration are also being disposed of expeditiously.

22. [Transfe red 'o the 5th Mav, 1970].

ENQUIRY INTO INDUSTRIAL I ICENCKS GI\ BN TO BIRLAS

23. SHRI N. G. GORAY: Will the Minister of INDUSTRIAL DEVELOP MENT, INT iRNAL TRADE AND COMPANY .AFFAIRS be pleased to state:

(a) whether the enquiryinto the alleged excessi including

(b) if so, tl ; details of the investigations ; and

(c~i 'he steig aken by Government to streamline the industrial licensing policy?

THE MINISTER OF INDUSTRIAL DEVELOPM NT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED) : (a) to (c) A statement is attached.

STATEMENT

(a) to (c) The Industrial Licensing Policy Inquiry Committee which enquired into the working of the industrial licensing system during the period from 1956 to 1966 has in its Report referred to certain instances of irregularities, lapses or improprieties said to have taken place in the matter of grant, utilisation or implementation of industrial licences by the larger industrial houses, including the House of Birlas. The various instances of such irregularities, lapses or improprieties referred to in the Committee's Report which have allegedly taken place to the advantage of the large industrial houses have been recently referred to a Commission of Inquiry set up under the Commissions of Inquiry Act, 1952, with a view to determining the concerns, institutions or persons responsible for them and what measures are necessary to prevent their recurrence. Certain other allegations relating to the Birla Group of concerns have also been referred to the Committee. A copy of the notification announcing the terms of reference, composition and the period within which the Commission is expected to submit its Report to Government was laid on the Table of the House as an enclosure to the answer given to the Unstarred Question No. 17 on 23-2-70. The Commission, which consists of Shri A. K. Sar-kar, formerly Chief Justice of the Supreme Court of India, is expected to submit its report within a year.

In the light of its findings, the Industrial Licensing Policy Inquiry Committee has also made a number of important and specific recommendations on a wide range of subjects including licensing, concentration of the economic power, the role of the large industrial houses, the joint sector, the functioning of the financial institutions etc. Government's decisions on these matters have also been announced. A copy of the Press Note issued in this regard on 18-2-70 was laid on the Table of the House as an enclosure to the answer given to Unstarred Question No. 23 on 23-3-70.

24. [Transferred to the 8th May, 1970.]